

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 439**  
**CA/28/ND/2024, IN CP/236/ND/2022**

**IN THE MATTER OF:**

Mr. Sanjay Sawhney	...	Applicant
Versus		
M/s Seagull Buildwell Private Limited & Ors.	...	Respondent

**Under Section 241(1),Sec. 242(4),Sec. 244(1),Sec. 245.**

**Order delivered on 09.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Ranjana Roy, Adv. Pervinder Tanwar, Adv. Shikar Uphadhyay, Adv. Prateek Gupta
For the Respondent	: Adv. Rohit Gandhi, Adv. Akshita Nigam for R-2

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to **21.05.2024**.

**Sd/-**  
**(Court Officer)**